

**Bail Application No. 428**  
**FIR No. 481/20**  
**PS: Subzi Mandi**  
**U/s: 420/468/471/34 IPC**  
**State Vs. Kamal Prasad**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
None is present on behalf of IO/ SHO.  
Sh. Saurabh Sharma, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof already supplied to ld. Counsel of applicant electronically.

Record shows that applicant/accused was granted interim protection by Sessions Court on 18.02.2021 subject to his joining the investigation, which is statedly still continuing.

Counsel of applicant / accused states at Bar that applicant/accused has duly joined the investigation as and when it was so required by the IO. However, neither IO is present to clarify the said position nor any status report is stated to be filed in the recent past, from which it can be gathered as to whether or not the applicant/ accused has actually joined the investigation.

In view of above, **issue notice to concerned SHO with direction to file detailed status report on the abovesaid aspect and also to disclose**

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**Bail Application No. 428**  
**FIR No. 481/20**  
**PS: Subzi Mandi**  
**U/s: 420/468/471/34 IPC**  
**State Vs. Kamal Prasad**

- 2 -

**the progress made in the investigation of this case, by next date. IO shall also join the hearing on the next date of hearing.**

**Interim order, if any to continue till next date of hearing.**

Put up on **10.06.2021** for arguments on bail application.

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(Vidya Prakash)  
Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 964/21**  
**FIR No. 254/21**  
**PS: Burari**  
**U/s: 376 IPC**  
**State Vs. Saurabh Singh Thakur**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
Sh.Sandeep Mishra, Advocate for the complainant/ prosecutrix  
(Scanned copy of Vakalatnama filed)  
IO/ PSI Seema.  
Sh.Anurag Sharma, Advocate for the applicant/ accused.

Reply of bail application filed. Copy thereof already supplied to ld. Counsel of applicant electronically.

A bare perusal of record would reveal that vakalatnama in favour of Sh. Anurag Sharma, Advocate appearing on behalf of applicant/ accused, is not on record.

At this stage, Sh. Anurag Sharma, Advocate seeks adjournment with permission to file his vakalatnama on record by next date.

Said request is allowed.

Put up on **01.06.2021**.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)

Central District/ THC/Delhi

27.05.2021

**Bail Application No. 997/21  
FIR No. 347/20  
PS: Sadar Bazar  
U/s: 341/ 326/ 34 IPC  
State Vs. Tajmul Hussain**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/ASI Ashok Kumar.  
Sh. Atin Chadha, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof already supplied to ld. Counsel of applicant electronically.

Part arguments heard.

During the course of arguments, Ld. Addl. PP, on instructions of IO, has pointed out that this applicant/accused failed to join the investigation till date. On the other hand, counsel of applicant submits that applicant could not join investigation as he was away to his home town situated in Saharanpur ( UP ) as on 12.04.2021 when he was granted interim protection by Sessions Court in this matter and since thereafter, lockdown was declared in Delhi, due to which he could not return back to Delhi. Ld. counsel further submits that applicant/ accused is very much willing to join the investigation and seeks reasonable time to do so.

Keeping in view the pandemic situation prevalent in Delhi and keeping in view the aforesaid submissions made by counsel of applicant/ accused, IO is directed to give written notice through electronic means to the applicant/ accused herein for joining the investigation while giving him reasonable time to do so. On being so done, the applicant

**Bail Application No. 997/21**  
**FIR No. 347/20**  
**PS: Sadar Bazar**  
**U/s: 341/ 326/ 34 IPC**  
**State Vs. Tajmul Hussain**

- 2 -

shall join the investigation as and when so required. IO is directed to file status report in this regard by next date.

**Interim order, if any, to continue till next date of hearing.**

Put up on **11.06.2021** for arguments on bail application.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 1029/21**  
**FIR No. 167/21**  
**PS: Wazirabad**  
**U/s: 354/354-A/354B/506/509 IPC**  
**State Vs. Himanshu**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
Complainant/ Prosecutrix is present (through VC).  
Sh. Mukesh Kalia, Advocate for the complainant/ prosecutrix.  
IO/ SI Sawai Singh Meena.  
None for applicant/ accused despite repeated calls since morning.

Reply of bail application already filed. Copy thereof stated to be already supplied.

Record shows that none is appearing on behalf of applicant/ accused in this matter for the last few dates. None has appeared on behalf of applicant/ accused even today despite the fact that matter has been taken up several times since morning. It appears that applicant/accused is not interested to pursue the present bail application. Hence, the present bail application is dismissed for non appearance.

Copy of this order be given dasti to IO through electronic means, as per the rules.

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Date:  
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(Vidya Prakash)  
Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 1031/21**  
**FIR No. 83/21**  
**PS: Timarpur**  
**U/s: 354/354-B/452/506/427 IPC**  
**State Vs. Deepak Mavi**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/PSI Rinku.  
Sh. Santosh Kumar Sharma, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof be supplied to ld. Counsel of applicant/ accused electronically.

Part submissions made. During the course of submissions, counsel of applicant/accused submits that applicant /accused is also suffering from mental illness. He seeks 3-4 day's time for filing copies of latest medical treatment record, if any, of applicant/accused on record and also to supply copies thereof to the IO through electronic mode.

The aforesaid request is allowed. In case, IO receives copies of latest medical record of applicant, as stated above, then, same shall be got verified by IO and status report be filed before the Court by next date.

Put up on **04.06.2021**.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi

27.05.2021

**Bail Application No. 1032/21**  
**FIR No. 179/21**  
**( Correct FIR No. 167/21)**  
**PS: Wazirabad**  
**U/s: 354/354-A/506/509/34 IPC**  
**State Vs. Satpal Singh**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
Complainant/ Prosecutrix is present (through VC).  
Sh. Mukesh Kalia, Advocate for the complainant/ prosecutrix.  
IO/ SI Sawai Singh Meena.  
None for applicant/ accused despite repeated calls since morning.

Reply of bail application already filed. Copy thereof stated to be already supplied.

Record shows that none is appearing on behalf of applicant/ accused in this matter for the last few dates. None has appeared on behalf of applicant/ accused even today despite the fact that matter has been taken up several times since morning. It appears that applicant/accused is not interested to pursue the present bail application. Hence, the present bail application is dismissed for non appearance.

Copy of this order be given dasti to IO through electronic means, as per the rules.

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(Vidya Prakash)  
Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 1084/21**  
**FIR No. not known**  
**PS: Civil Lines**  
**U/s: not known**  
**State Vs. Saraswati**

27.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
SI Deepak Lochab of PS Civil Lines is present  
Sh. Monis Ahmed, Advocate for applicant.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant electronically.

Heard on the application. Reply perused.

At the outset, Ld. Addl. PP has raised an objection as to the maintainability of present bail application on the ground that this applicant is not wanted as an accused in any FIR of PS Civil Lines as on date and therefore, there is no apprehension of her arrest.

In view of aforesaid submissions made on behalf of State and reply filed on behalf of concerned SHO, counsel of applicant seeks permission to withdraw the present bail application.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant, the present application is dismissed as withdrawn.

**Copy of this order be given dasti to both the sides electronically, as per the rules.**

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 1095/21**  
**FIR No. 70/21**  
**PS: Bara Hindu Rao**  
**U/s: 379/356 IPC**  
**State Vs. Farman**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/ ASI Arvind Kumar.  
Sh. Farhaz Khan, Ld. Legal Aid Counsel for applicant.

Additional reply of bail application filed by IO. Copy thereof supplied to ld. Counsel of applicant electronically.

Heard on the application. Reply perused.

At the outset, Ld. Addl. PP has raised an objection as to the maintainability of present bail application on the ground that this applicant is not wanted as an accused in this case, as per additional reply filed by IO today and therefore, there is no apprehension of his arrest.

In view of aforesaid submissions made on behalf of State and additional reply filed on behalf of concerned IO, counsel of applicant seeks permission to withdraw the present bail application.

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**Bail Application No. 1095/21**  
**FIR No. 70/21**  
**PS: Bara Hindu Rao**  
**U/s: 379/356 IPC**  
**State Vs. Farman**

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In view of above-said facts and circumstances, and the submissions made by counsel of applicant, the present application is dismissed as withdrawn.

**Copy of this order be given dasti to both the sides electronically, as per the rules.**

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(Vidya Prakash)  
Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 1112**  
**FIR No. 160/12**  
**PS: EOW**  
**U/s: 406/420/120 B IPC**  
**State Vs. Bhairu Lal Verma and Ors**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused namely Bhairu Lal Verma.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO / SI Neeraj Yadav is present.  
Sh. Prem Shandilya, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

It is informed that charge-sheet is already filed before Ld. CMM, Central District.

**TCR be summoned for next date of hearing. Robkar be issued today itself, as per the rules.**

Put up on **01.06.2021**.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)

Central District/ THC/Delhi

27.05.2021

**Bail Application No. 1271/21**  
**FIR No. 193/18**  
**PS: EOW**  
**U/s: 420/467/468/471/120 B IPC**  
**State Vs. Anuj Jaipuria**

27.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/SI Bharat Bhushan.  
Sh. Mohit Batra, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

It is informed that charge-sheet is already filed before Ld. CMM, Central District and case is fixed before said Court on 05.07.2021.

**TCR be summoned for next date of hearing. Robkar be issued today itself, as per the rules.**

Put up on **02.06.2021**.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 2299**  
**FIR No. 193/20**  
**PS: Wazirabad**  
**U/s: 392/411/34 IPC**  
**State Vs. Luv Tyagi**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
Complainant namely Sh. Jigar Kumar in person ( through VC )  
IO/ ASI Chote Lal.  
Sh. Mukesh Kalia, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof stated to be already supplied.

Record shows that vide order dated 10.05.2021 passed by Sessions Court, report was called from concerned SHO regarding letter statedly filed by complainant in the Office of concerned DCP, copy of which is filed as '**Annexure – B**' with the present bail application. However, SHO concerned has not filed his report till date.

It is also relevant to note that applicant/ accused has specifically mentioned in present bail application that he as well as complainant are residing in near vicinity and were already known to each other since prior to commission of alleged crime involved in this case. However, reply filed by IO is silent with regard to said assertion.

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**Bail Application No. 2299**  
**FIR No. 193/20**  
**PS: Wazirabad**  
**U/s: 392/411/34 IPC**  
**State Vs. Luv Tyagi**

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In view of above facts and circumstances, concerned SHO is directed to file detailed reply on both the aforesaid aspects as well, by next date of hearing.

Put up on **31.05.2021**.

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Date:  
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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 2398**  
**FIR No. 227/20**  
**PS: Wazirabad**  
**U/s: 302/120 B/34 IPC and 25/27/54/59 Arms Act**  
**State Vs. Prince Tewatia**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
SI Anjani Kumar Singh is present  
Sh. Jitendra Sethi, Advocate for applicant/ accused.

Additional reply of bail application filed. Copy thereof supplied to ld. Counsel of applicant electronically.

The applicant/accused is seeking interim bail on the ground of illness of his wife by claiming that she is suffering from intermittant bleeding from vigena and she is having cyst in ovary, for which surgery is required to be conducted on 29.05.2021.

Part submissions made. During the course of submissions, it has transpired that reply furnished by concerned Hospital where wife of applicant/ accused is statedly admitted since yesterday, is silent as regards the nature of surgery to be conducted upon the wife of applicant/accused and the probable period of recovery of patient in such kind of surgery.

SHO/ IO concerned is directed to conduct necessary enquiry on the aforesaid aspects from concerned hospital authority and to submit the

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PRAKASH

**Bail Application No. 2398**  
**FIR No. 227/20**  
**PS: Wazirabad**  
**U/s: 302/120 B/34 IPC and 25/27/54/59 Arms Act**  
**State Vs. Prince Tewatia**

- 2 -

report before the Court, after supplying advance copy thereof to counsel of applicant/ accused through electronic mode.

Put up on **28.05.2021** for further arguments on the bail application.

VIDYA  
PRAKASH  
(Vidya Prakash)

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Date:  
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Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 2414/21**  
**FIR No. 36/21**  
**PS: Gulabi Bagh**  
**U/s: 21 NDPS Act**  
**State Vs. Karnail Singh @ Kanna**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/SI Rakesh Deswal of Special Staff, North District.  
Proxy counsel Sh. Akhit Sawal, for Sh. Ravin Rao, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant / accused electronically.

Proxy counsel for applicant/accused requests for an adjournment stating that main arguing counsel is not available now as he has gone for vaccination against COVID.

On request, put up on **01.06.2021** for arguments on bail application.

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by VIDYA  
PRAKASH  
Date:  
2021.05.27  
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+0530

(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 2460/21  
FIR No. 151/21  
PS: Subzi Mandi  
U/s: 420 IPC  
State Vs. Tushar**

27.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/ Inspt. Ashish Sharma.  
Sh. Ankit Kashyap, Advocate for complainant.  
(Scanned copy of Vakalatnama filed)  
Sh. Deepak Singh Thakur, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Part arguments heard. During the course of arguments, Ld. Addl. PP, on instructions of IO, has submitted that this applicant/accused was arrested only on 15.05.2021 and investigation is at very initial stage. She further submits that written reply from concerned bank having branch at Basti ( UP ) is still awaited. She has also referred to the relevant observation made by Ld. ACMM in the order dated 21.05.2021, wherein it has been observed while dismissing the bail application of this applicant/accused that possibility of multiple victims having been cheated in this case, cannot be ruled out. She, therefore, seeks atleast one week's time to carry out effective investigation in this direction and to apprise the Court accordingly.

VIDYA  
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**Bail Application No. 2460/21**  
**FIR No. 151/21**  
**PS: Subzi Mandi**  
**U/s: 420 IPC**  
**State Vs. Tushar**

- 2 -

Considering the aforesaid submissions and keeping in view the overall facts and circumstances of this case, request for grant of one week's time made on behalf of State, he is hereby allowed. IO is directed to carry out effective investigation on the aforesaid aspect and to submit detailed status report by next date.

Put up on **04.06.2021**.

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by VIDYA  
PRAKASH  
Date:  
2021.05.27  
19:27:50  
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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 2463**  
**FIR No. 275/21**  
**PS: Wazirabad**  
**U/s: 379/34 IPC**  
**State Vs. Sahil Ghalot**

27.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/ASI Kanwar Singh.  
Sh. S.N.Bhagat, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to ld. Counsel of applicant electronically.

At the outset, it may be noted that co-accused Dhiraj Kumar Beniwal has already been granted interim protection in this case by Sessions Court till next date of 05.06.2021. The role of this applicant/accused is stated to be similar to that of said co-accused.

Keeping in view the facts and circumstances of the case, it would be appropriate that bail applications of both the accused are decided together. **Accordingly, the bail application is adjourned to 05.06.2021 with connected bail application of aforesaid co-accused.**

**In the meantime, no coercive measure be adopted against this applicant/accused, without prejudice to the rights and contentions to be raised on behalf of both the sides.**

**Copy of this order be given dasti to both the sides electronically, as per rules.**

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Date:  
2021.05.27  
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PRAKASH

(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)

Central District/ THC/Delhi

27.05.2021

**Bail Application No. 2464  
FIR No. 104/21  
PS: Kashmiri Gate  
U/s: 25/54/59 Arms Act  
State Vs. Kamal @ Kallu**

27.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application for calling the report from the Jail Superintendent, Tihar Jail, moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
Sh. Sunil Tiwari, Advocate for applicant/ accused.

Status report filed on behalf of IO/ASI Satya Prakash.

Heard on the application.

After addressing brief arguments, counsel of applicant/ accused seeks permission to withdraw the present bail application with liberty to file similar application before the Court of Ld. Area Magistrate.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant/ accused, the present application is dismissed as withdrawn, with liberty as prayed.

**Copy of this order be given dasti to both the sides electronically, as per rules.**

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PRAKASH  
Date:  
2021.05.27  
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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 2465**  
**FIR No. 70/21**  
**PS: Bara Hindu Rao**  
**U/s: 379/356 IPC**  
**State Vs. Rehan Khan**

27.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/ASI Arvind.  
None for applicant/ accused despite repeated calls.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

In the interest of justice, no adverse order is being passed against the applicant/accused for today.

Put up on **05.06.2021**.

VIDYA  
PRAKASH

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Date:  
2021.05.27  
19:28:53 +0530

(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 2466**  
**FIR No. 111/21**  
**PS: Subzi Mandi**  
**U/s: 454/380/411/34 IPC**  
**State Vs. Shahrukh @ Akram**

27.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant interim bail of 90 days moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
None is present on behalf of IO/ SHO.  
Sh. S.K.Tiwari, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

**Since IO is not present today, issue notice to concerned IO with direction to join the hearing through VC on the next date.**

Put up on **29.05.2021**.

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by VIDYA  
PRAKASH  
Date:  
2021.05.27  
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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)

Central District/ THC/Delhi

27.05.2021

**Bail Application No. 2467**  
**FIR No. 111/21**  
**PS: Subzi Mandi**  
**U/s: 454/380/411/34 IPC**  
**State Vs. Sheikh Riyajuddin @ Lalla**

27.05.2021

**In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.**

**Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.**

This is an application u/s 439 Cr.PC for grant of 90 days interm bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
None is present on behalf of IO/ SHO.  
Sh. S.K.Tiwari, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

**Since IO is not present today, issue notice to concerned IO with direction to join the hearing through VC on the next date.**

Put up on **29.05.2021**.

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PRAKASH  
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(Vidya Prakash)  
Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No. 2468**  
**FIR No. 39/21**  
**PS: Civil Lines**  
**U/s: 420/34 IPC**  
**State Vs. Kapil Kumar Rajoria**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant interim bail of 90 days moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
Sh. Rishikesh Kumar, Advocate for the complainant.  
(Scanned copy of Vakalatnama filed )  
IO/ SI Deepak Kumar.  
Sh. Dushyant Singh, Ld. Legal Aid Counsel for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Heard on the application. Record perused.

By way of this application, applicant/accused is seeking interim bail of 90 days while relying on clause (ii) of Minutes of Meeting dated 04.05.2021 of HPC by claiming that he is facing trial for an offence which is punishable with imprisonment up to seven years.

However, Ld. Addl. PP has pointed out from reply of IO that offence under Section 467 IPC has also been added during further investigation and supplementary charge-sheet for that offence is going to be filed before concerned Court. IO submits that he shall file the supplementary charge-sheet within one week or so.

It needs no emphasis that offence under Section 467 IPC entails maximum punishment upto life imprisonment.

Counsel for applicant/ accused seeks adjournment for advancing the arguments on the aforesaid aspect.

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**Bail Application No. 2468**  
**FIR No. 39/21**  
**PS: Civil Lines**  
**U/s: 420/34 IPC**  
**State Vs. Kapil Kumar Rajoria**

- 2 -

IO is directed to file status report as regards the supplementary charge-sheet on next date.

On request, the bail application is adjourned to **04.06.2021**.

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PRAKASH

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021

**Bail Application No.2459  
FIR No. 151/21  
PS: Subzi Mandi  
U/s: 420 IPC  
State Vs. Vinay Pandey**

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.  
IO/ Inspt. Ashish Sharma.  
Sh. Ankit Kashyap, Advocate for complainant.  
(Scanned copy of Vakalatnama filed)  
Sh. Deepak Singh Thakur, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Part arguments heard. During the course of arguments, Ld. Addl. PP, on instructions of IO, has submitted that this applicant/accused was arrested only on 15.05.2021 and investigation is at very initial stage. She further submits that written reply from concerned bank having branch at Basti ( UP ) is still awaited. She has also referred to the relevant observations made by Ld. ACMM in the order dated 21.05.2021, wherein it has been observed while dismissing the bail application of this applicant/accused that possibility of multiple victims having been cheated in this case, cannot be ruled out. She, therefore, seeks atleast one week's time to carry out effective investigation in this direction and to apprise the Court accordingly.

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**Bail Application No.2459**  
**FIR No. 151/21**  
**PS: Subzi Mandi**  
**U/s: 420 IPC**  
**State Vs. Vinay Pandey**

- 2 -

Considering the aforesaid submissions and keeping in view the overall facts and circumstances of this case, request for grant of one week's time made on behalf of State, he is hereby allowed. IO is directed to carry out effective investigation on the aforesaid aspect and to submit detailed status report by next date.

Put up on **04.06.2021**.

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by VIDYA  
PRAKASH  
Date:  
2021.05.27  
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+0530

(Vidya Prakash)

Vacation Judge, Special Judge – 01 ( Electricity)  
Central District/ THC/Delhi  
27.05.2021